GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE LOK SABHA

UNSTARRED QUESTION NO. 2890. TO BE ANSWERED ON WEDNESDAY, THE 3RD AUGUST, 2022.

e-COMMERCE REGULATIONS

2890. SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) the current legal and policy framework governing e-commerce in the country;
- (b) the reasons for the delay in finalisation of the pending e-commerce regulations;
- (c) the time by which the Government proposes to finalise the pending e-commerce regulations;
- (d) whether the Government proposes to constitute an independent regulator for e-commerce platforms; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI SOM PARKASH)

- (a) E-commerce sector is governed by a comprehensive legal and policy framework. Some of the Acts applicable to e-Commerce sector are Consumer Protection Act, 2019; Competition Act, 2002; Central Goods and Services Tax (CGST) Act, 2017; Information Technology Act, 2000; Payment and Settlement Systems Act, 2007; Companies Act, 2013; Copyright Act, 1957 etc. FDI Policy and Foreign Exchange Management Act, 1999 contain provisions related to Foreign Direct Investment (FDI).
- (b) & (c) Under the provisions of the Consumer Protection Act, 2019; the Department of Consumer Affairs on 23.7.2020 notified the Consumer Protection (E-Commerce) Rules, 2020. These rules specify the duties and liabilities of sellers on marketplace based e-commerce entities and inventory based e-commerce entities, including consumer grievance redressal related thereto.
- (d) & (e) At present, there is no proposal under consideration for constituting an independent regulator for e-commerce platforms.
